

(b) The main reasons for the increase in the rate of growth of the number of job seekers with the Employment Exchanges are attributable to high rate of population growth leading to increase in the labour force, awareness among people to seek wage employment job-opportunities not being commensurate with demand mis-matching of available educational

qualifications, skills and experience with the requirements of specific jobs, etc,

(c) The number of educated job-seekers (Matric and above) who were on the Live Register of Employment Exchanges (all of whom are not necessarily unemployed) during the period 1978-1983 is as under :—

As at the end of		Number in Lakhs
1978	...	64.5
1979	...	73.0
1980	...	81.6
1981	...	90.2
1982	...	97.7
1983	...	108.6(P)

P—Provisional

Namrup Fertilizer Complex

590. SHRI MADHAVRAO SCINDIA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether Government have under consideration a proposal to discard the first unit of Namrup Fertilizer Complex built at a cost of Rs. 25.26 crores about 16 years ago;

(b) if so, the reasons leading to the proposal for discarding it ; and

(c) the alternative being provided to replace the fertilizer production capacity that would result from discarding the Unit?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI R. C. RATH) : (a) No, Sir.

(b) and (c) The questions do not arise.

Joint ventures with Norwegian Oil industry for off-shore oil development

591. SHRI MADHAVRAO SCINDIA:

will the Minister of ENERGY be pleased to state :

(a) whether Government have sought joint ventures with the Norwegian Oil Industry for off-shore oil development, particularly off the Eastern Coast ;

(b) if so, the details of the joint ventures and the foreign participation contemplated therein; and

(c) the Norwegian Oil Industry's response thereto?

THE MINISTER OF ENERGY (SHRI P. SHIV SHANKAR): (a) At present there is no proposal to set up a joint venture with the Norwegian Oil Industry for off-shore oil development, particularly off the Eastern Coast. However, the Government

has sought assistance of Norway for setting up of the proposed Institute of Engineering and Ocean Technology of ONGC.

(b) and (c) Do not arise.

Implementation of Palekar award by newspaper owners

592. SHRI BRAJA MOHAN MOHANTY : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Palekar Award for the benefit of the Journalists has not at all been implemented by a section of the newspaper owners and others have not implemented it in proper spirit of the Award;

(b) if so, the details thereof ;

(c) whether Government have made periodical reviews of the implementation to the Award;

(d) if so, the details of the latest review made in this regard ; and

(e) the steps Government have taken of implement it in letter and spirit ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEERENDRA PATIL) : (a) to (e) The responsibility for securing implementation of the Central Government Orders on Palekar Tribunals' recommendations rests with the respective State Governments and Union Territory Administrations. Information furnished by them so far in respect of 1820 establishments indicates that of these, 235 establishments are closed and to 802 establishments the orders do not apply. Of the remaining 783 establishments, 580 have implemented the orders in full, 16 establishments are paying wages which are not less than those recommended by the Tribunals, 62 have implemented them partially and 125 have not implemented them at all. From

time to time the Central Government have been impressing upon the State Governments the necessity of securing full implementation of the accepted recommendations and taking legal action against defaulting newspaper establishments.

A Committee of Ministers was set up to over-see the implementation of Government's Orders on Palekar Tribunal's recommendations. This Committee met a number of times and reviewed the position of implementation of Orders by inviting the representatives of journalists associations and employers' organisations. On the recommendations of this Committee a Tripartite Committee consisting of representative of workers, employers and Governments has since been constituted at the Centre. State Governments have also been advised to constitute such Tripartite Committees at the State level.

Number of Industrial Disputes Pending

593. SHRI BRAJA MOHAN MOHANTY : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the total number of industrial disputes pending on 31 December, 1982 awaiting adjudication;

(b) the monthly average of disputes filed and average monthly disposal of such disputes;

(c) total pending disputes as on 31 December, 1982 awaiting adjudication;

(d) whether it is a fact that abnormal delay in disposal of disputes is generating dissatisfaction among the workers leading to labour unrest and loss of production; and

(e) the steps taken including any change in the field, for rationalisation and simplification in adjudication of disputes for speedy disposal?